

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

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The Meeting No.25/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 17.12.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri J.D. Giri, Vice President	AEPC
2.	Shri V.K. Kohli, Director	TC office, Noida
3.	Shri O.P.Sharma, Joint Industrial Advisor	C&PC
4.	Shri Barinder Singh, Asstt. Director	MSME
5.	Shri Nand Lal, Consultant	DIPP
3.	Shri K.C. Meena, DDG	DGFT
4.	Shri Ratan Lal Meena, FTDO	DGFT

At the outset, the Minutes of NC -V Meeting No. 23/AM-16 dated 12.11.2015 and 24/AM-16 dated 26.11.2015 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.25/AM16 dated 17.12.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:

**MEETING NUMBER** : 25/84-ALC3/2015 **MEETING DATE** : 17.12.2015

	<b>Case No.:</b> 6/14/84-ALC3/2015	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>Deferred</b>
1	HQ File :01/84/050/00094/AM16/	RLA File :35/24/040/00007/AM16/	Lic. No/Date:3510044747 28.05.2015	Defer Date: 14.01.2016
	<b>Decision</b> : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued to the firm on 05.10.2015 to furnish the calculation sheet of the chemical use in the product. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 14.01.2016.			

	<b>Case No.:</b> 26/14/84-ALC3/2015	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>Deferred</b>
2	HQ File :01/84/050/00114/AM16/	RLA File :35/24/040/00008/AM16/	Lic.No/Date:3510044748 28.05.2015	Defer Date: 14.01.2016
	<b>Decision</b> : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 14.01.2016.			

	<b>Case No.:</b> 27/14/84-ALC3/2015	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>Deferred</b>
3	HQ File :01/84/050/00115/AM16/	RLA File :35/24/040/00006/AM16/	Lic.No/Date:3510044746 28.05.2015	Defer Date: 14.01.2016

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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 26.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 14.01.2016.

4	<b>Case No.:</b> 1/16/84-ALC3/2015	Party Name: VEEKAY POLYCOATS LTD.	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00138/AM16/	RLA File :05/24/040/00113/AM16/	Lic.No/Date:0510394559 15.06.2015	Defer Date: 14.01.2016
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that a deficiency letter issued by Deptt. C&PC on 26.10.2015. No response received from the firm and Deptt. of C&PC. Therefore, Committee constrained to defer the case for re-listing on 14.01.2016.				

5	<b>Case No.:</b> 3/14/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00091/AM16/	RLA File :35/24/040/00014/AM16/	Lic.No/Date:3510044759 16.06.2015	Defer Date: 14.01.2016
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 14.01.2016.				

6	<b>Case No.:</b> 4/14/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00092/AM16/	RLA File :35/24/040/00015/AM16/	Lic.No/Date:3510044760 16.06.2015	Defer Date: 14.01.2016
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 14.01.2016.				

7	<b>Case No.:</b> 12/14/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00100/AM16/	RLA File :35/24/040/00013/AM16/	Lic.No/Date:3510044758 16.06.2015	Defer Date: 14.01.2016
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 14.01.2016.				







Case No.:14/19/84-ALC3/2015	Party Name: CHELSEA MILLS	Meet No/Date:25/84-ALC3/2015 17.12.2015	Status: Approved
HQ File :01/84/050/00167/AM16/	RLA File :05/23/040/00136/AM16/	Lic.No/Date:0510394866 09.07.2015	
<p>8 <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee heard to Shri M.K. Jain (representative of the firm). He explained the case and justified the wastage required by the firm in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.</p> <p>The GSM should be match in both import &amp; export.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p>			

Case No.:3/19/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:25/84-ALC3/2015 17.12.2015	Status: Deferred
HQ File :01/84/050/00156/AM16/	RLA File :35/24/040/00020/AM16/	Lic.No/Date:3510044772 10.07.2015	Defer Date: 14.01.2016
<p>9 <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 26.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 14.01.2016.</p>			

Case No.:7/23/84-ALC3/2015	Party Name: TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:25/84-ALC3/2015 17.12.2015	Status: Approved
HQ File :01/84/050/00224/AM16/	RLA File :07/24/040/00144/AM16/	Lic.No/Date:0710108518 15.07.2015	
<p>10 <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.</p> <p>The GSM should be match in both import &amp; export.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p>			

Case No.:4/19/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:25/84-ALC3/2015 17.12.2015	Status: Deferred
HQ File :01/84/050/00157/AM16/	RLA File :35/24/040/00021/AM16/	Lic.No/Date:3510044777 16.07.2015	Defer Date: 14.01.2016
<p>11 <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments.</p>			

The case stands deferred for re-listing on 14.01.2016.

12	<b>Case No.:23/19/84-ALC3/2015</b>	Party Name: JPM EXPORTS PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status: Deferred</b>
	HQ File :01/84/050/00176/AM16/	RLA File :02/24/040/00085/AM16/	Lic.No/Date:0210206023 29.07.2015	Defer Date: 14.01.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the matter is under examination of DC (MSME/TC, Noida for their comments and observed that a deficiency letter issued by DC(MSME) on 06.10.2015 but the reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 14.01.2016.				

13	<b>Case No.:32/23/84-ALC3/2015</b>	Party Name: R.G.APPAREL,	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status: Deferred</b>
	HQ File :01/84/050/00249/AM16/	RLA File :32/24/040/00019/AM16/	Lic.No/Date:3210077665 30.07.2015	Defer Date: 14.01.2015
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued to the firm on 18.11.2015 by DC(MSME) and again a deficiency letter issued to the firm on 09.12.2015 by this Directorate. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 14.01.2016.				

14	<b>Case No.:1/25/84-ALC3/2015</b>	Party Name: SATHE SYNTHETICS (PROPRAKESH FUELS PVT.LTD.)	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status: Deferred</b>
	HQ File :01/84/050/00282/AM16/	RLA File :05/24/040/00159/AM16/	Lic.No/Date:0510395346 18.08.2015	Defer Date: 14.01.2016
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the hard copy of the application is not received from concerned RA. The case stands deferred for re-listing on 14.01.2016.				

15	<b>Case No.:5/21/84-ALC3/2015</b>	Party Name: A.S.MARIMUTHU	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status: Deferred</b>
	HQ File :01/84/050/00196/AM16/	RLA File :35/24/040/00023/AM16/	Lic.No/Date:3510044783 19.08.2015	Defer Date: 14.01.2016
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to C&PC) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 14.01.2016.				

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16	<b>Case No.:18/23/84-ALC3/2015</b>	Party Name: RAMKUMAR TEXTILE PVT. LTD.	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status: Deferred</b>
	HQ File :01/84/050/00235/AM16/	RLA File :13/24/040/00023/AM16/	Lic.No/Date:1310047960 27.08.2015	Defer Date: 14.01.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the matter is under examination of DC(MSME/TC, Noida for their comments and observed that a deficiency letter was issued by this Directorate on 09.12.2015 but the reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 14.01.2016.				
17	<b>Case No.:4/21/84-ALC3/2015</b>	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status: Deferred</b>
	HQ File :01/84/050/00195/AM16/	RLA File :35/24/040/00027/AM16/	Lic.No/Date:3510044786 03.09.2015	Defer Date: 14.01.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued on 06.11.2015 to the firm to submit the CAD, Measurement and Sketch with Marking but the reply of the firm is not received so far. Therefore, the case stands deferred for re-listing on 14.01.2016.				
18	<b>Case No.:12/23/84-ALC3/2015</b>	Party Name: NOWOTEK TEXTILES PVT. LTD.,	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status: Deferred</b>
	HQ File :01/84/050/00229/AM16/	RLA File :05/24/040/00269/AM16/	Lic.No/Date:0510395630 15.09.2015	Defer Date: 14.01.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application was referred to C&PC on 09.12.2015. Therefore, Committee decided to wait for comments of D/o C&PC and deferred the case for 14.01.2016.				
19	<b>Case No.:23/23/84-ALC3/2015</b>	Party Name: AVAL FASHION HOUSE	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status: Deferred</b>
	HQ File :01/84/050/00240/AM16/	RLA File :05/23/040/00239/AM16/	Lic.No/Date:0510395619 15.09.2015	Defer Date: 14.01.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DC (MSME) but the reply of the firm is not received so far. Therefore, the case stands deferred for re-listing on 14.01.2016.				
20	<b>Case No.:24/23/84-ALC3/2015</b>	Party Name: ALPINE APPARELS PVT.LTD.	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status: Approved</b>
	HQ File :01/84/050/00241/AM16/	RLA File :05/23/040/00242/AM16/	Lic.No/Date:0510395654 17.09.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratified the Advance Authorization issued in this case as per written comments of DIPP vide their OM No. 7/366/2015-TSW dated 15.12.2015 as detailed below:-

S.No.	Export Product	Export Quantity	Input S.No.	Import item	Quantity allowed
1.	Fabric Hand bags: consisting of any combination of fabric panels, fabric components, leather panels, leather component, with or without shoulder straps and/or handles	1 pcs.	1	Nylon/cotton/polyester/PU coated fabric with GSM 220+-10% in various colors	Net + 5%
			2	Nylon/cotton/polyester/PU coated fabric with GSM 415+-10% & GSM 540+-10%.	Net + 5%
			3 to 18	Relevant component as per the application	Net + 1%
			19 to 22	Relevant metal zippers- metal zippers in cut length with size varying from 12 CM to 64 cm, in various finishes / nylon zippers- in different teeth sizes/ nylon zip pullers/ metal fittings-zip pullers.	Net + 1%
			23 to 34	Relevant component as per the application	Net + 1%
			35 to 44	Relevant packing material as per the application	As per packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

21	<b>Case No.:10/23/84-ALC3/2015</b>	Party Name: CHELSEA MILLS	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>approved</b>
	HQ File :01/84/050/00227/AM16/	RLA File :05/23/040/00251/AM16/	Lic.No/Date:0510395676 18.09.2015	
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee heard to Shri M.K. Jain (representative of the firm). He explained the case and justified the wastage required by the firm in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.			

22	<b>Case No.:29/23/84-ALC3/2015</b>	Party Name: GAURAV INTERNATIONAL	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00246/AM16/	RLA File :05/23/040/00250/AM16/	Lic.No/Date:0510395673 18.09.2015	
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for by the firm. The GSM should be match in both import & export.			

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RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:34/23/84-ALC3/2015</b>	Party Name: R.G.APPAREL,	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b>
23 HQ File :01/84/050/00251/AM16/	RLA File :32/24/040/00022/AM16/	Lic.No/Date:3210077709 21.09.2015	Defer Date: 14.01.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida. The O/o the DC (MSME) has issued a deficiency letter on 18.11.2015 but no response received from the firm so far. NC decided to wait for the reply of the firm. The case stands deferred for re-listing on 14.01.2016.			

<b>Case No.:1/21/84-ALC3/2015</b>	Party Name: BHARAT SILKS	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>Approved</b>
24 HQ File :01/84/050/00192/AM16/	RLA File :07/24/040/00147/AM16/	Lic.No/Date:0710108797 24.09.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for by the firm. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:16/23/84-ALC3/2015</b>	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>Deferred</b>
25 HQ File :01/84/050/00233/AM16/	RLA File :04/24/040/00148/AM16/	Lic.No/Date:0410161049 25.09.2015	Defer Date: 14.01.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP. The DIPP has issued a deficiency letter on 16.11.2015 but no response received from the firm so far. NC decided to wait for the reply of the firm. The case stands deferred for re-listing on 14.01.2016.			

<b>Case No.:31/23/84-ALC3/2015</b>	Party Name: LORD SHIVA INTERNATIONAL	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>Deferred</b>
26 HQ File :01/84/050/00248/AM16/	RLA File :06/24/040/00028/AM16/	Lic.No/Date:0610038230 28.09.2015	Defer Date: 14.01.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP. The DIPP has issued a deficiency letter on 18.11.2015 but no response received from the firm so far. NC decided to wait for the reply of the firm. The case stands deferred for re-listing on 14.01.2016.			



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	<b>Case No.:23/25/84-ALC3/2015</b>	Party Name: R.K.OVERSEAS	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status: Deferred</b>
27	HQ File :01/84/050/00304/AM16/	RLA File :12/24/040/00002/AM16/	Lic.No/Date:1210009504 29.09.2015	Defer Date: 14.01.2016
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has not provided bifurcation of the pieces of different GSM.in this case. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 14.01.2016				

	<b>Case No.:13/23/84-ALC3/2015</b>	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status: Deferred</b>
28	HQ File :01/84/050/00230/AM16/	RLA File 35/24/040/00034/AM16/	Lic.No/Date:3510044799 30.09.2015	Defer Date: 14.01.2016
<b>Decision : Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the matter is under examination with DC (MSME) and TC, Noida for their comments . NC decided to wait for their comments. The case stands deferred for re-listing on 14.01.2016				

	<b>Case No.:27/23/84-ALC3/2015</b>	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status: Deferred</b>
29	HQ File :01/84/050/00244/AM16/	RLA File :35/24/040/00036/AM16/	Lic.No/Date:3510044801 30.09.2015	Defer Date: 14.01.2016
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 14.01.2016				

	<b>Case No.:35/23/84-ALC3/2015</b>	Party Name :LOYAL TEXTILE MILLS LTD	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status: Deferred</b>
30	HQ File :01/84/050/00252/AM16/	RLA File :35/24/040/00033/AM16/	Lic.No/Date:3510044798 30.09.2015	Defer Date: 14.01.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 14.01.2016.				

	<b>Case No.:2/23/84-ALC3/2015</b>	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status: Deferred</b>
31	HQ File :01/84/050/00219/AM16/	RLA File :02/24/040/00132/AM16/	Lic.No/Date:0210206202 05.10.2015	Defer Date: 14.01.2016



**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that a deficiency letter has been issued to the firm on 09.12.2015 for the CAD, CAM and measurement chart of the product but no response received so far. Therefore the case stands deferred for re-listing on 14.01.2016.

32	<b>Case No.:</b> 15/23/84-ALC3/2015	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00232/AM16/	RLA File :02/24/040/00131/AM16/	Lic.No/Date:0210206201 05.10.2015	Defer Date: 14.01.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that a deficiency letter has been issued to the firm on 09.12.2015 for the CAD, CAM and measurement chart of the product but no response received so far. Therefore the case stands deferred for re-listing on 14.01.2016.				

33	<b>Case No.:</b> 1/23/84-ALC3/2015	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00217/AM16/	RLA File :56/24/040/00030/AM16/	Lic.No/Date:5610004713 12.10.2015	Defer Date: 14.01.2016
<b>Decision:</b> The Committee considered the case as per agenda and decided to defer the case for re-listing on 14.01.2016 as the application has not yet received from RA, Kanpur.				

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<b>Case No.:</b> 30/23/84-ALC3/2015	Party Name: ULTIMATE FASHION MAKER	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>Approved</b>		
HQ File :01/84/050/00247/AM16/	RLA File :05/24/040/00326/AM16/	Lic.No/Date:0510395954 16.10.2015			
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratified the Advance Authorization issued in this case as per written comments of DIPP vide their OM No. 7/364/2015-TSW dated 15.12.2015 as detailed below:-					
S.No.	Export Product	Export Quantity	Input S.No.	Import item	Quantity allowed
1.	Leather Apparels (other articles of apparels) as per application	2400 Nos.	1	Stretch Leather with lining of various colour of 0.5 MM to 0.7 MM of lamp finished leather	2.30 Sqm per piece of Ladies trouser
			2	Zipper-Metallic zippers of various sizes (brass-polish with silver colour)	Net + 1%
			3	Zippers-plastic zippers of various sizes (plastic nylon)	Net + 1%
			4	Hook & eye-metallic.	Net + 1%
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

<b>Case No.:29/25/84-ALC3/2015</b>	Party Name: ABHIKRITI IMPEX PVT. LTD.,	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00310/AM16/	RLA File :02/24/040/00144/AM16/	Lic.No/Date:0210206242 16.10.2015	
35 <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for by the firm. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:30/25/84-ALC3/2015</b>	Party Name: SWETA CHAUDHRY	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00311/AM16/	RLA File :02/24/040/00141/AM16/	Lic.No/Date:0210206241 16.10.2015	Defer Date: 14.01.2016
36 <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that a deficiency letter has been issued to the firm on 17.12.2015 for the CAD, CAM and measurement chart of the product but no response received so far. Therefore the case stands deferred for re-listing on 14.01.2016.			

<b>Case No.:7/25/84-ALC3/2015</b>	Party Name: E I DUPONT INDIA PVT LIMITED	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00288/AM16/	RLA File :34/24/040/00184/AM16/	Lic.No/Date:3410041607 19.10.2015	
37 <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied allowing 5% wastage on net content in the export product. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

<b>Case No.:20/25/84-ALC3/2015</b>	Party Name: E I DUPONT INDIA PVT LIMITED	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00301/AM16/	RLA File :34/24/040/00183/AM16/	Lic.No/Date:3410041608 19.10.2015	
38 <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied allowing 5% wastage on net content in the export product. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			







	<b>Case No.:24/25/84-ALC3/2015</b>	Party Name: E I DUPONT INDIA PVT LIMITED	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status: Approved</b>
	HQ File :01/84/050/00305/AM16/	RLA File :34/24/040/00190/AM16/	Lic.No/Date:3410041621 20.10.2015	
39	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied allowing 5% wastage on net content in the export product. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			
	<b>Case No.:25/25/84-ALC3/2015</b>	Party Name: E I DUPONT INDIA PVT LIMITED	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status: Approved</b>
	HQ File :01/84/050/00306/AM16/	RLA File :34/24/040/00189/AM16/	Lic.No/Date:3410041620 20.10.2015	
40	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied allowing 5% wastage on net content in the export product. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			
	<b>Case No.:26/25/84-ALC3/2015</b>	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status: Approved</b>
	HQ File :01/84/050/00307/AM16/	RLA File :03/95/040/00446/AM16/	Lic.No/Date:0310799632 23.10.2015	
41	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing 17% wastage on net content in the export product as per SION J-370. RA concern may take necessary action subject to compliance of other usual conditions.			
	<b>Case No.:4/25/84-ALC3/2015</b>	Party Name: KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status: Approved</b>
	HQ File :01/84/050/00285/AM16/	RLA File :03/94/040/00594/AM16/	Lic.No/Date:0310799886 30.10.2015	
42	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case <b>as applied for by the firm</b> , as per earlier decision taken by NC in			



a similar case in its meeting No.No.36/AM15 dated 08.01.2015.

RA concern may take necessary action subject to compliance of other usual conditions.

43	<b>Case No.:9/25/84-ALC3/2015</b>	Party Name: UNITED EXIM PVT. LTD.	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00290/AM16/	RLA File :05/24/040/00362/AM16/	Lic.No/Date:0210206241 16.10.2015	Defer Date: 14.01.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that CAD, measurement chart and sketch not furnished by the firm in this case. Therefore it was decided to ask the firm for the same and deferred the case for re-listing on 14.01.2016.				

44	<b>Case No.:10/25/84-ALC3/2015</b>	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b>
	HQ File :01/84/050/00291/AM16/	RLA File :05/24/040/00367/AM16/	Lic.No/Date:0510396188 03.11.2015	Defer Date:
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.				

45	<b>Case No.:12/25/84-ALC3/2015</b>	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b>
	HQ File :01/84/050/00293/AM16/	RLA File :05/24/040/00366/AM16/	Lic.No/Date:0510396187 03.11.2015	Defer Date:
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.				

46	<b>Case No.:19/25/84-ALC3/2015</b>	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00300/AM16/	RLA File :05/24/040/00363/AM16/	Lic.No/Date:0510396190 03.11.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case and allowed 100% Silk Printed fabric with GSM-43+-10% @1.33				



Sqm per piece as per written comments of DC (MSME) vide their I.D. Note No.37 (5)/118/2015/392 dated 17.12.2015.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

47

Case No.:11/25/84-ALC3/2015	Party Name: MAYA EXPORTS CORPN	Meet No/Date:25/84-ALC3/2015 17.12.2015	Status: Approved	
HQ File :01/84/050/00292/AM16/	RLA File :05/24/040/00364/AM16/	Lic.No/Date:0510396248 05.11.2015		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case per written comments of DC (MSME) vide their I.D. Note No. 37(5)/115/2015-16/387 dated 17.12.2015, as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	90% Polyamide, 10% Elastane lace Knitted ladies other garments top with lining, fabric dyed GSM140+-10%, (Style No. NCLS16TDENG)	12120 Nos	90% Polyamide, 10% Elastane lace Knitted fabric dyed GSM140+-10%,	1.09 Sqm per piece.
The GSM should be match in import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

<b>Case No.:13/25/84-ALC3/2015</b>	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00294/AM16/	RLA File :05/24/040/00377/AM16/	Lic.No/Date:0510396273 06.11.2015	
48	<p><b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for. The GSM should be match in both import &amp; export. RA concern may take necessary action subject to compliance of other usual conditions.</p>		

<b>Case No.:14/25/84-ALC3/2015</b>	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00295/AM16/	RLA File :05/24/040/00372/AM16/	Lic.No/Date:0510396258 06.11.2015	
49	<p><b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for. The GSM should be match in both import &amp; export. RA concern may take necessary action subject to compliance of other usual conditions.</p>		

50	<b>Case No.:15/25/84-</b>	Party Name: R N R	Meet No/Date:25/84-	<b>Status:</b>
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ALC3/2015	INTERNATIONAL	ALC3/2015 17.12.2015	Approved
HQ File :01/84/050/00296/AM16/	RLA File :05/24/040/00368/AM16/	Lic.No/Date:0510396262 06.11.2015	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as applied for by the firm. The GSM should be match in import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

Case No.:18/25/84- ALC3/2015	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:25/84-ALC3/2015 17.12.2015	Status: Approved
HQ File :01/84/050/00299/AM16/	RLA File :05/24/040/00378/AM16/	Lic.No/Date:0510396301 10.11.2015	
51	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for by the firm. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.		

Case No.:22/25/84- ALC3/2015	Party Name: <sup>Richa</sup> GLOBAL EXPORTS P. LTD.	Meet No/Date:25/84-ALC3/2015 17.12.2015	Status: Approved
HQ File :01/84/050/00303/AM16/	RLA File :05/24/040/00390/AM16/	Lic.No/Date:0510396326 13.11.2015	
52	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.		

Case No.:2/25/84- ALC3/2015	Party Name: SACOS INDIGO PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2015 17.12.2015	Status: Deferred
53	HQ File :01/84/050/00283/AM16/	RLA File :56/24/040/00029/AM16/	Lic.No/Date:5610004753 20.11.2015
			Defer Date: 14.01.2016
<b>Decision:</b> The Committee considered the case as per agenda and decided to defer the case for re-listing on 14.01.2016 as the application has not yet received from RA, Kanpur.			

Case No.:21/25/84- ALC3/2015	Party Name: MARUTI RUB PLAST PVT LTD	Meet No/Date:25/84-ALC3/2015 17.12.2015	Status: Deferred
54	HQ File	RLA File	Lic.No/Date:0510396385
			Defer Date:



:01/84/050/00302/AM16/	:05/24/040/00394/AM16/	20.11.2015	14.01.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the matter has been sent to DC (MSME) and TC office, Noida for their comments. Therefore, the Committee decided to wait for the same and defer the case for relisting on 14.01.2016.			

<b>Case No.:27/25/84-ALC3/2015</b>	Party Name: FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00308/AM16/	RLA File :11/24/040/00008/AM16/	Lic.No/Date:1110028175 20.11.2015	Defer Date: 14.01.2016
55	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the matter has been referred to D/o C & PC for their comments. Therefore, the Committee decided to wait for the same and defer the case for relisting on 14.01.2016.		

<b>Case No.:28/25/84-ALC3/2015</b>	Party Name: FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00309/AM16/	RLA File :11/24/040/00009/AM16/	Lic.No/Date:1110028176 20.11.2015	Defer Date: 14.01.2016
56	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the matter has been referred to D/o C & PC for their comments. Therefore, the Committee decided to wait for the same and defer the case for relisting on 14.01.2016.		

<b>Case No.:31/25/84-ALC3/2015</b>	Party Name: THREADS (INDIA) LIMITED	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00312/AM16/	RLA File :06/24/040/00035/AM16/	Lic.No/Date:0610038258 20.11.2015	
57	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.		

<b>Case No.:6/25/84-ALC3/2015</b>	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00287/AM16/	RLA File :05/24/040/00406/AM16/	Lic.No/Date:0510396401 23.11.2015	
58	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for on the basis of written comments of DC (MSME) vide their ID Note No. 37(5)/114/2015-16/386 dated 17.12.2015. The GSM should be match in both import & export.		



RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:8/25/84-ALC3/2015</b>	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status: Approved</b>
HQ File :01/84/050/00289/AM16/	RLA File :05/24/040/00402/AM16/	Lic.No/Date:0510396402 23.11.2015	
59 <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:16/25/84-ALC3/2015</b>	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status: Approved</b>
HQ File :01/84/050/00297/AM16/	RLA File :05/24/040/00403/AM16/	Lic.No/Date:0510396403 23.11.2015	
60 <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:17/25/84-ALC3/2015</b>	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status: Approved</b>
HQ File :01/84/050/00298/AM16/	RLA File :05/24/040/00404/AM16/	Lic.No/Date:0510396404 23.11.2015	
61 <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:5/25/84-ALC3/2015</b>	Party Name: RICHA & CO	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status: Approved</b>
HQ File :01/84/050/00286/AM16/	RLA File :05/24/040/00408/AM16/	Lic.No/Date:0510396418 24.11.2015	
62 <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for. The GSM should be match in both import & export.			







RA concern may take necessary action subject to compliance of other usual conditions.

63	<b>Case No.:3/25/84-ALC3/2015</b>	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:25/84-ALC3/2015 17.12.2015	<b>Status: Deferred</b>
	HQ File :01/84/050/00284/AM16/	RLA File :30/24/040/00034/AM16/	Lic.No/Date:3010103667 03.12.2015	Defer Date: 14.01.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the matter has been referred to D/o C & PC for their comments. Therefore, the Committee decided to wait for the same and defer the case for relisting on 14.01.2016.				

### Manual Cases

(64)

Case No.285	M/s Chelsea Mills
NC 25/AM-16, dt. 17.12.2015	File No.01/84/171/019/AM-15/DES-V File No.01/84/171/066/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510383092 dated 28.03.2014.	

**Decision:** Vide their letter dated 10.08.2015 and 23.10.2015 M/s Chelsea Mills has requested for amendment in the following Export Product against the annual Adv. Authorisation No. 0510383092 dated 28.03.2014: Export Product No. 35(B) (2) Export Product No. 37(B) (3) Export Product No. 38(B) (4) Export Product No. 40(B) (5) Export Product No. 45(B) (6) Export Product No. 48(B) Export Product No. 48(B) (7) Export Product No. 39(B). The Committee noted that out of these 7 amendments first 4 (S.No. 1 to 4) have already been done by NC in its meeting No. 14/AM16 dated 16.07.2015 which are absolutely correct. Remaining 3 amendments considered by the committee as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations agreed with the request of the firm and decided to re-fix the norms in respect of Export item No. 39(B), 45(B) and 48(b) of above said authorisation as applied for by the firm.

(65)

Case No.286	M/s Chelsea Mills
NC 25/AM-16, dt. 17.12.2015	File No.01/84/171/117/AM-16/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510361798 dated 02.08.2013.	

**Decision:** Vide their letter dated 23.10.2015 M/s Chelsea Mills has requested to delete the word 'printed' from import item allowed for export product No.2 by NC in case No. 581 in its meeting no. 45/AM15 dated 12.03.2015 for advance authorisation No. 0510361798 dated 02.08.2013. The committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly the Committee agreed to the firm's request and decided to re-fix the norms in respect of above said authorisation as detailed below:

S.No	Export item	Exp. Qty	Import item		Qty Allowed per piece
			Earlier	Now	
1	100% Cotton Denim printed infant and girls romper (style no.	2890 pcs	100% Cotton Denim printed fabric GSM 424 $\pm 10\%$	100% Cotton Denim printed fabric GSM 424 $\pm 10\%$	1.48 Sq. mtrs.

*Rup*

*G. Gorge*

*h*



	196742)		Snap Fasteners	Snap Fasteners	3Set
			Sensor Tags	Sensor Tags	01 Set
2.	100% cotton girls ruffle sleeve long dress (style no. 211192)	3778 pcs	100% Cotton Denim <b>printed</b> fabric GSM 153 $\pm 10\%$ .	100% Cotton Denim printed fabric GSM 153 $\pm 10\%$ .	3.04 sq. Mtrs.
			Sensor Tags		01 Set

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(66)

Case No. 287	M/s. Superhouse Ltd.
NC Meeting No. 25/AM-16 dt 17.12.2015	File No.01/84/050/038/AM-15/DES-V
RA. F.No. 06/24/040/00001/AM15	
Fixation of norms in respect of Advance Authorization No. 3410040689 dated 14.11.2014	
<b>Decision</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. The case stands deferred for re-listing on 14.01.2016.	

(67)

Case No. 288	M/s. Modelama Exports Ltd.
NC Meeting No. 25/AM-16 dt 17.12.2015	File No.01/84/171/175/AM-16/DES-V
RA. F.No. 05/27/039/00007/AM12	
Fixation of norms in respect of Annual Advance Authorization No. 0510297254 dated 22.07.2011	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 14.01.2016.	

(68)

Case No. 289	M/s. Modelama Exports Ltd.
NC Meeting No. 25/AM-16 dt 17.12.2015	File No.01/84/171/176/AM-16/DES-V
RA. F.No. 05/27/039/00007/AM12	
Fixation of norms in respect of Annual Advance Authorization No. 0510297254 dated 22.07.2011	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 14.01.2016.	

(69)

Case No. 290	M/s. Choice Clothing Co. Pvt. Ltd.
NC Meeting No. 25/AM-16 dt 17.12.2015	File No.01/84/171/00141/AM-15/DES-V
RA. F.No. 05/21/039/0012/AM06	
Request for relaxation for redemption in respect of Annual Advance Authorization No. 0510167723 dated 30.09.2005	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee heard to Shri Rajesh Kumar, Manager Documentation of the firm. He explained the case and said that they sought relaxation in the matter as the GSM was not mentioned by them in Shipping Bills well as in B/E in this case. Accordingly, Committee after deliberations decided to refer the matter to PRC for relaxation the condition of GSM in this matter as Norms Committee is not competent authority for administrative relaxation.	

(70)



Case No.291	M/s Chelsea Mills
NC 25/AM-16, dt. 17.12.2015	File No.01/84/171/66/AM-13/DES-V
Correction in export product number 5A and 36A in respect of Annual Advance Authorization No. 0510340469 dated 10.12.2012.	

**Decision:** Vide their letter dated 11.08.2015 M/s Chelsea Mills has requested for correction in specification of input / export items for export product No. 5A and 36A of Adv. Authorisation No. 0510340469 dated 10.12.2012 mentioned in NC decision dated 18.04.2013 and 22.08.2013. The committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly the Committee after deliberation with Technical Members present in the meeting agreed to the firm's request and decided to rectify the typing error as mentioned in authorisation, as detailed below:

S.No	Export items		Import items	
	Earlier	Now	Earlier	Now
1.	Export product No.5A-Infants & Girls pleated flared long skirts with diaper made of 100% Cotton Denim /Chambray fabric, GSM <b>185+-10%</b> Style No. 573107/380890	Infants & Girls pleated flared long skirts with diaper made of 100% Cotton Denim/Chambray fabric, GSM <b>155+-10%</b> Style No. 573107/380890	100% Cotton Denim /Chambray fabric, GSM <b>185+-10%</b>	100% Cotton Denim /Chambray fabric, GSM <b>155+-10%</b>
	Export product No.5A_Baggi Infants Jeans made of 98% Cotton 2% <b>Spandex stretch dyed corduroy fabric</b> , GSM-282+-10% (style no. 673715/615117)	Baggi Infants Jeans made of 98% Cotton 2% <b>Spandex stretch Printed corduroy</b> fabric, GSM-282+-10% (style no. 673715/615117)	98% Cotton 2% Spandex stretch <b>dyed</b> corduroy fabric, GSM-282+-10%5%	98% Cotton 2% Spandex stretch <b>printed</b> corduroy fabric, GSM-282+-10%

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(71)

Case No. 292	M/s. Modelama Exports Ltd.
NC Meeting No. 25/AM-16 dt 17.12.2015	File No.01/84/171/173/AM-16/DES-V
RA. F.No. 05/27/039/00007/AM12	
Fixation of norms in respect of Annual Advance Authorization No. 0510297254 dated 22.07.2011	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 14.01.2016.	

(72)

Case No. 293	M/s. Maya Exports Corporation
NC Meeting No. 25/AM-16 dt 17.12.2015	File No.01/84/050/182/AM-16/DES-V
RA. F.No. 05/24/040/00140/AM16	
Re-fixation of norms in respect of Advance Authorization No. 0510394711 dated 25.06.2015	
<b>Decision</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to remove the Style No. in this case. All the other terms and conditions and quantity of input outputs as earlier decided by NC in its meeting No. 19/84 dated 10.09.2015 will remain unchanged in this case. RA concern may take necessary action subject to compliance of other usual conditions.	

(73)

Case No. 294	M/s. Bansal Spinning Mills Ltd.
NC Meeting No. 25/AM-16 dt 17.12.2015	File No.01/84/050/104/AM-16/DES-V



RA. F.No. 30/24/040/00012/AM16	
Re-fixation of norms in respect of Advance Authorization No. 3010103516 dated 10.06.2015	
<b>Decision;</b> M/s Bansal Spinning Mills Ltd vide their letter dated 120.10.2015 has requested to delete the GSM condition from the decision of NC in its meeting No. 14/84 dated 16.07.2015 in respect of above said authorisation as they are manufacturing yarn from Wool Tops. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to remove the condition of GSM in this case. All the other terms and conditions and quantity of input outputs as earlier decided by NC in its meeting No. 14/84 dated 16.07.2015 will remain unchanged in this case. RA concern may take necessary action subject to compliance of other usual conditions.	

(74)

Case No. 295	M/s. Maya Exports Corporation
NC Meeting No. 25/AM-16 dt 17.12.2015	File No.01/84/050/183/AM-16/DES-V
RA. F.No. 05/24/040/00208/AM16	
Re-fixation of norms in respect of Advance Authorization No. 0510395101 dated 28.07.2015	
<b>Decision</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to remove the Style No. in this case. All the other terms and conditions and quantity of input outputs as earlier decided by NC in its meeting No. 19/84 dated 10.09.2015 will remain unchanged in this case. RA concern may take necessary action subject to compliance of other usual conditions.	

(75)

Case No. 296	M/s. Maya Exports Corporation
NC Meeting No. 25/AM-16 dt 17.12.2015	File No.01/84/050/165/AM-16/DES-V
RA. F.No. 05/24/040/00142/AM16	
Re-fixation of norms in respect of Advance Authorization No. 0510394713 dated 25.06.2015	
<b>Decision</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to remove the Style No. in this case. All the other terms and conditions and quantity of input outputs as earlier decided by NC in its meeting No. 19/84 dated 10.09.2015 will remain unchanged in this case. RA concern may take necessary action subject to compliance of other usual conditions.	

(76)

Case No. 297	M/s. Sure Safety India Pvt. Ltd.
NC Meeting No. 25/AM-16 dt 17.12.2015	File No.01/84/050/328/AM-15/DES-V
RA. F.No. 34/24/040/00201/AM15	
Re-fixation of norms in respect of Advance Authorization No. 3410040689 dated 14.11.2014	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to appear before NC on 14.01.2016 to explain the justification of wastage claimed by them. The case stands deferred for re-listing on 14.01.2016.	

(77)

Case No.298	M/s Chelsea Mills
NC 25/AM-16, dt. 17.12.2015	File No.01/84/171/139/AM-14/DES-V
Correction in export product number 5A and 36A in respect of Annual Advance Authorization No. 0510342264 dated 02.01.2013.	

**Decision:** Vide their letter dated 23.10.2015 M/s Chelsea Mills has requested for enhancement in inputs for export product No. 9(B) and 13(B) of Adv. Authorisation No. 0510342264 dated 02.01.2013 allowed by NC in its meeting No. 28/AM15 dated 30.10.2014. The applicant firm has also requested to delete the word 'Denim' so that the typing error made in specification of export /import at S.No. 14, case no. 498 of NC meeting No.

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45/AM14 dated 20.02.2014 could be rectified. The committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly the Committee after deliberation with Technical Members present in the meeting agreed to the firm's request and decided to re-fix the norms for exportpro product No. 9B and 13B of above said authorisation, as detailed below:

S. No	Export Product	Export Qty	Import item	Qty allowed earlier	Qty allowed now
1.	<b>9B:</b> Infants & Girls Jeans made of 70% Cotton 28% Polyester 2% Spandex stretch denim fabric, GSM-323+/-10%, Style No. 540693/764344/729665	20,970 Nos	70% Cotton, 28% Polyester, 2% Spandex Stretch denim fabric, GSM-323+/-10%	<b>0.23 Sq. meter per piece</b>	<b>1.05 Sq. meter per piece</b>
			Zip fasteners	1 per piece	1 per piece
			Snap fasteners	1 set per piece	1 set per piece
			Rivets	3 set per piece	3 set per piece
			Fusible interlining	0.20 sq. meter per piece	0.20 sq. meter per piece
2	<b>13B :</b> Girls Boot Cut Jeans with stud on pockets made of 98% Cotton 2% Spandex stretch denim fabric, GSM-350+/-10%, Style No.634973	12,830 Nos.	70% Polyester 30% Cotton dyed fabric, GSM-110+/-10%	0.22 Sq. meter per piece	0.22 Sq. meter per piece
			98% Cotton 2% Spandex stretch denim fabric, GSM-350+/-10%	2.05 Sq. meter per piece	2.05 Sq. meter per piece
			70% Polyester 30% Cotton dyed fabric, GSM-110+/-10%	0.30 Sq. meter per piece	0.30 Sq. meter per piece
			Elastic	1.05 Meter per piece	1.05 Meter per piece
			Sensor Tags	1 per piece	1 per piece
			Hot transfer studs	2 set per piece	2 sets of hot transfer of 60 Nos of studs in each heat transfer of various sizes used for 1 piece of garment.
			Fusible interlining	0.33 Sq. meter per piece	0.33 Sq. meter per piece
			Snap Fasteners	-	1 set per piece

As regards delete the word 'Denim' from specification of export /import at S.No. 14, case no. 498 of NC meeting No. 45/AM14 dated 20.02.2014 the committee agreed to the request of the firm and remove it. Accordingly the specification of input/export may be read as mentioned in authorisation.

All the other terms and conditions and quantity of input outputs as earlier decided by NC in its meeting No. 19/84 dated 10.09.2015 and meeting no. 45/AM14 dated 20.02.2014 in respect of said authorisation.

RA concern may take necessary action subject to compliance of other usual conditions.

(78)

Case No. 299	M/s. Loyal Textile Mills Ltd. Kovilpatti, Tamil Nadu
NC Meeting No. NC 25/AM-16, dt. 17.12.2015	File No.01/84/050/170/AM-14/DES-V



RA. F.No. 35/24/040/00022/AM14	
Fixation of norms in respect of Advance Authorization No. 3510041934 dated 22.08.2013	
<b>Decision</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued to the firm on 08.03.2014 to furnish the measurement chart and CAD/CAM details for winter jacket in support of their proposal. The reply not furnish by the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to remind the firm to furnish the above said and defer the case for 14.01.2016.	
(79)	
Case No. 300	M/s. Orient Craft Ltd.
NC Meeting No. 25/AM-16 dt 17.12.2015	File No.01/84/171/268/AM-16/DES-V
RA. F.No. 05/27/039/00021/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case on the basis of written comments of DC (MSME) vide their ID Note No. 37(5)/109/2015-16/376 dated 04.12.2015 as applied for by the firm.	
The GSM should be match in both import & export.	
RA concern may take necessary action subject to compliance of other usual conditions.	
(80)	
Case No. 301	M/s. SRF Ltd.
NC Meeting No. 25/AM-16 dt 17.12.2015	File No.01/84/050/00153/AM-16/DES-V
RA. F.No. 04/24/040/00023/AM16	
Re-fixation of norms in respect of Annual Advance Authorization No. 0410160927 dated 19.08.2015.	
<b>Decision:</b> M/s SRF Ltd has requested for re-fixation of norms in respect of Annual Advance Authorization No. 0410160927 dated 19.08.2015. Since earlier the matter was placed before the committee and fixed the norms as per written comments of D/o C&PC the Committee considered the case as per agenda alongwith other relevant papers and decided to forward the matter to them for their comments. The case stands deferred for re-listing on 14.01.2016.	
(81)	
Case No. 302	M/s. Orient Craft Ltd.
NC Meeting No. 25/AM-16 dt 17.12.2015	File No.01/84/171/056/AM-16/DES-V
RA. F.No. 05/27/039/00022/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392683 dated 05.01.2015.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.	
The GSM should be match in both import & export.	
RA concern may take necessary action subject to compliance of other usual conditions.	
(82)	
Case No. 303	M/s. Modelama Exports Ltd.
NC Meeting No. 25/AM-16 dt 17.12.2015	File No.01/84/171/174/AM-16/DES-V
RA. F.No. 05/27/039/00007/AM12	
Fixation of norms in respect of Annual Advance Authorization No. 0510297254 dated 22.07.2011	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.	
The case stands deferred for re-listing on 14.01.2016.	



(83)

Case No.304	M/s Chelsea Mills
NC 25/AM-16, dt. 17.12.2015	File No.01/84/171/070/AM-16/DES-V
Correction in export product number 5A and 36A in respect of Annual Advance Authorization No. 0510389084 dated 25.06.2014.	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case on the basis of written comments of DC (MSME) vide their ID Note No. 37(%) /110/2015-16/377 dated 04.12.2015 as applied for by the firm.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual

(84)

Case No. 305	M/s. Maya Exports Corporation
NC Meeting No. NC 25/AM-16, dt. 17.12.2015	File No.01/84/050/170/AM-16/DES-V
RA. F.No. 05/24/040/00206/AM16	
Re-fixation of norms in respect of Advance Authorization No. 0510395100 dated 28.07.2015	

**Decision** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to remove the Style No. in this case.

All the other terms and conditions and quantity of input outputs as earlier decided by NC in its meeting No. 19/84 dated 10.09.2015 will remain unchanged in this case.

RA concern may take necessary action subject to compliance of other usual conditions.